

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
CP(IB) 589 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vaibhav Enterprise
V/s
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 05/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Ld. Adv a/w
Mr. Yuvraj Thakore, Ld. Adv.
For the Respondent : Mr. Devashish K Trivedi, Ld. Adv.

ORDER

The matter was taken up for hearing at 10:55 a.m. Learned Proxy Counsel Mr. Yuvraj Thakore, appears and seeks a pass over in the matter. Learned Counsel for the respondent, Mr. Devashish Trivedi, has no objection for the same. The matter will be taken up at the end of the list.

Matter is again taken up for hearing.

Learned Counsel for the Applicant seeks liberty to file written submissions not exceeding three pages. The same may be filed within a period of three working days from the date of this order.

Learned counsel for the respondent has already filed their written submission which is to be read without any additional documents.

Re-list on 07.02.2024

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)